Course Curriculum for MEO CLASS III Chief Engineer Officer (750 kW to 3000 kW) as per STCW 78 as amended in 2010 (Foreign Going). (Included in TEAP A, Section III/6, and TEAP B-Appendix III/3B)

DIRECTORATE GENERAL OF SHIPPING

<table>
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<th>Examination, Assessment &amp; Certification (EAC Branch)</th>
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<td>IS/ISO Clause No. 7.1</td>
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1. As the shipping Industry and the seafarers are well aware, the 2010 Manila Amendments to the STCW Convention have entered into force on 1st January 2012, through the Tacit Amendment Procedure as laid down in the STCW Convention.

2. In view of the 2010 amendments to STCW Convention, the course curriculum for Marine Engineer Officer - Class III Chief Engineer Officer (750 kW to 3000 kW) has been carried out by the DGS in consultation with the maritime training institutes and all the stakeholders, accordingly a new course for this category has been developed.

3. It is expected that training institutes would follow these guidelines in letter and spirit.

4. The Engineering Management syllabus is attached as Annexure I.

5. The institutes are advised to issue the certificate after successful completion of the course in the prescribed format attached as Annexure II.

6. Institutes intending to conduct this course are required to seek approval for the conduct of this course. The processing fee for the said course is fixed at 25,000/- which is required to be paid along with the proposal for the approval of the course. The application for approval of the course shall be accepted only after the notification of this category of Certificate of Competency.
7. Approval of the course will be as per the guidelines issued by the Directorate from time to time.

8. This issues with the approval of the Director General of Shipping and ex-officio Additional Secretary to the Government of India, under the power conferred in the Chapter IX - Rule 47 of Merchant Shipping (Standards of Certification & watch - keeping for Seafarers) Rules, 1998

Sd/-

[D. Mehrotra]

Dy. Chief Surveyor